

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.279/2003.

Thursday this the 3rd day of April 2003.

CORAM:

HON'BLE MR.T.N.T NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

K.Anil Kumar, GDSBPM,
Varayinkkal P.O.,
Thekkerala, Mavelikkara Division,
residing at Haribhavnam,
Nagarkulangara. Applicant

(By Advocate Shri.M.R.Rajendran Nair)

Vs.

1. The Post Master General,Central Region,
Kochi
2. The Superintendent of Post Offices,
Mavelikkara Division.
3. Union of India represented by its Secretary,
Ministry of Communications,
Department of Posts,
New Delhi. Respondents

(By Advocate Shri R.Prasanth Kumar, ACGSC)

The application having been heard on 3rd April, 2003,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

The applicant, K.Anilkumar is at present working as Extra
Departmental Branch Post Master (EDBPM for short) at Verenickal
P.O. under Mavelikkara division. As per A-2 dated 25.3.2003,
the applicant had made a request for appointment by transfer to
Mannarasala sub Post Office falling within the same division.
This has not been considered so far. Therefore, the applicant
has filed this O.A. seeking a declaration to the effect that he
is entitled to be posted as GDSSPM Mannarasala under the
Mavelikkara Postal Division and for a direction to the

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respondents to consider the applicant's claim for appointment as GDSSPM, Mannarasala in preference to freshers and juniors or in the alternative, a direction to the 2nd respondent to consider and pass orders on Annexure A-2 representation.

2. When the matter came up for hearing Shri M.R.Rajendran Nair, learned counsel for the applicant pointed out that, the applicant would be satisfied if his request for transfer as per A-2 is considered in accordance with the extant instructions with regard to the appointment by transfer of ED employees.

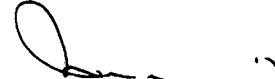
3. Shri R.Prasanthkumar, learned ACGSC, who takes notice on behalf of the respondents states that the respondents would have no objection to consider A-2 representation and to pass appropriate orders in accordance with the rules and instructions on the subject.

4. In the light of the submissions made by the learned counsel on either side, we dispose of this O.A. by directing the 2nd respondent to consider the applicant's request as per A-2 representation and pass appropriate orders before filling up of the vacancies of the GDSSPM at Mannaraga~~ka~~ and make a copy of the order available to the applicant as expeditiously as possible. There is no order as to costs.

Dated the 3rd April, 2003.



KV SACHIDANANDAN
JUDICIAL MEMBER



T.N.T.NAYAR
ADMINISTRATIVE MEMBER

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